

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-1**  
479/252/ND/2020

**IN THE MATTER OF:**

MIDWEST BIOFUEL INDIA PRIVATE LIMITED

Vs.

Registrar of Companies NCT of Delhi & Haryana

....APPELLANT

....RESPONDENT

**SECTION**

**U/s 252 (3)**

**Order delivered on 11.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant :

For the Respondent :

**ORDER**

Counsel for the applicant is present. The Registry is directed to issue fresh notice to the RoC and Income Tax Department. The counsel for the Applicant is permitted to serve private notice on the said authorities along with the copy of the application and file proof of service along with affidavit on or before next date of hearing.

List the matter on 19<sup>th</sup> January, 2021.

- Sd -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- Sd -

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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